

**GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS**

LOK SABHA
UNSTARRED QUESTION No. 2215
TO BE ANSWERED ON THE 31st July, 2018

Price of Patented Drugs

2215. SHRI NARANBHAI KACHHADIYA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether an Inter-Ministerial Group has been assigned with the task of regulating the prices of patented drugs;
- (b) if so, the details thereof;
- (c) whether the use of a per capita income associated reference pricing method has been suggested for regulating the prices of patented drugs; and
- (d) if so, the facts and the justification thereof along with the benefits likely to be accrued through introduction of the aforesaid schemes?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS;
MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS
(SHRI MANSUKH L. MANDAVIYA)**

(a) & (b): An Inter-Ministerial Committee was constituted on 7th November, 2013, under the Chairmanship of the then Joint Secretary (Department of Pharmaceuticals), along with Joint Secretaries representing D/o Industrial Policy & Promotion, M/o Health & Family Welfare and Member Secretary, National Pharmaceutical Pricing Authority as Members to suggest ways and means to fix the prices of patented drugs in the country.

(c): No, Madam.

(d): In view of reply to (c) above, does not arise.

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